

- (6) No. L-1/246/2019/CERC, dated the 1<sup>st</sup> July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.
- (7) No. L-1/250/2019/CERC, dated the 31<sup>st</sup> August, 2020, notifying that the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, shall come into force with effect from 1<sup>st</sup> November, 2020.
- (8) No. L-1/250/2019/CERC, dated the 1<sup>st</sup> July, 2020, publishing the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020.

[Placed in Library. For (1) to (8) See No. LT- 4822/17/21]

### **Notifications of the Ministry of Finance**

SHRI V. MURALEEDHARAN: Sir, on behalf of Shri Pankaj Chaowdhary, I lay on the Table—

(i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Economic Affairs), under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (1) No. SEBI/LAD-NRO/GN/2021/13, dated the 30<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 2021.
- (2) No. SEBI/LAD-NRO/GN/2021/15, dated the 30<sup>th</sup> March, 2021, publishing the Securities and Exchange Board of India (Underwriters) (Repeal) Regulations, 2021.
- (3) No. SEBI/LAD-NRO/GN/2021/18, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2021.
- (4) No. SEBI/LAD-NRO/GN/2021/19, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2021.

(5) No. SEBI/LAD-NRO/GN/2021/21, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Alternative Investment Funds) (Second Amendment) Regulations, 2021.

(6) No. SEBI/LAD-NRO/GN/2021/22, dated the 5<sup>th</sup> May, 2021, publishing the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) (Second Amendment) Regulations, 2021.

[Placed in Library. For (1) to (6) See No. LT- 4446/17/21]

(ii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs), Notification No. SEBI/LAD-NRO/GN/2021/24, dated the 12<sup>th</sup> May, 2021, specifying certain entities, mentioned therein, as qualified financial market participants, which subject to the provisions specified by the Securities and Exchange Board of India, may enter into qualified financial contracts notified by any regulatory authority specified in the First Schedule as specified therein, issued under Clause (b) of Section 4 read with sub-clause (vi) of clause (o) of sub-section (1) of Section 2 of the Bilateral Netting of Qualified Financial Contract Act, 2020.

[Placed in Library. See No. LT- 4612/17/21]

(iii) A copy (in English and Hindi) of the Ministry of Finance (Department of Economic Affairs) Notification No. G.S.R. 423 (E), dated the 19<sup>th</sup> June, 2021, publishing the Securities Contracts (Regulation) (Amendment) Rules, 2021, under sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

[Placed in Library. See No. LT- 4447/17/21]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Income-tax Act, 1961, along with Explanatory Memoranda:-

(1) G.S.R. 246 (E), dated the 1<sup>st</sup> April, 2021, publishing the Income-tax (Eighth Amendment) Rules, 2021.

(2) G.S.R. 514 (E), dated the 29<sup>th</sup> July, 2021, publishing the Income-tax (21<sup>st</sup> Amendment) Rules, 2021.

[Placed in Library. For (1) and (2) See No. LT- 4647/17/21]

(v) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification No. G.S.R. 499 (E), dated the 20<sup>th</sup> July, 2021, allocating certain areas of jurisdiction among the Competent Authorities authorized under sub-section (1) of Section 5 of the Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Act, 1976, under Section 69 of the Prohibition of Benami Property Transactions Act, 1988, along with Explanatory Memorandum.

[Placed in Library. See No. LT- 4823/17/21]

(vi) A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 166 of the Central Goods and Services Tax Act, 2017, along with Explanatory Memoranda:-

(1) G.S.R. 517 (E), dated the 30<sup>th</sup> July, 2021, publishing the Central Goods and Services Tax (Sixth Amendment) Rules, 2021.

(2) G.S.R. 518 (E), dated the 30<sup>th</sup> July, 2021, exempting the registered person whose aggregate turnover in the financial year 2020-21 is upto two crore rupees, from filing annual return for the said financial year.

(3) S.O. 3065 (E), dated the 30<sup>th</sup> July, 2021, appointing the 1<sup>st</sup> day of August, 2021 as the date on which the provisions of Sections 110 and 111 of the Finance Act, 2021 shall come into force.

[Placed in Library. For (1) to (3) See No. LT- 4824/17/21]

(vii) A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. G.S.R. 808 (E), dated the 30<sup>th</sup> December, 2020, publishing the Courier Imports and Exports (Electronic Declaration and Processing) Amendment Regulations, 2020, under Section 159 of the Customs Act, 1962, along with Explanatory Memorandum and Delay Statement.

[Placed in Library. See No. LT- 4824A/17/21]

**I. Report and Accounts (2019-20) of CCS NIAM, Jaipur and related papers**

**II. Report and Accounts (2019-20) of the National Horticulture Board, Gurugram, Haryana and related papers**

SHRI V. MURALEEDHARAN: Sir, on behalf of Sushri Shobha Karandlaje, I lay on the